

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 5126 of 2013

Birendra Mishra (Staff No.388034) & Ors. Petitioners

Versus

Union of India through the Secretary, Ministry of Steel, Government of India, New
Delhi & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : Mr. Manoj Kumar Choubey, Advocate
For the Respondents : Mr. Vijay Kant Dubey, Advocate
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06/ 07.09.2021.

Learned counsel, Mr. Manoj Kumar Choubey on the instruction of learned counsel for the petitioners, Mr. Bhola Nath Ojha has submitted that he has already deposited the deficit court fee as pointed out by the office.

It appears from office note dated 04.09.2021 that defect nos.1, 6 & 8 as pointed out vide stamp reporting dated 19.08.2013 have not been removed.

Defect nos.1, 6 & 8 are as follows:-

Defect no.1- CFS of Rs.250/- x 4 = Rs.1000/- is payable.

Defect no.6- Page 90-91 and 106 and their T/c may be tagged properly.

Defect no.8- All T/c may be certified to be true and may be tagged properly (collectively after respective annexures).

Considering the same, learned counsel for the petitioners is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 19.08.2013.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)